

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ESAPLLING PRIVATE LIMITED.**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ESAPLLING PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor	23/06/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52399PN2016PTC165153
5.	Address of the registered office and principal office (if any) of corporate debtor	OFFICE NO. 513,RAINBOW PLAZA RAHATANI, PUNE, MAHARASHTRA, INDAI -411027.
6.	Insolvency commencement date in respect of corporate debtor	01/03/2024 (copy made available on NCLT website on 01/03/2024). However, the IRP received order from advocate of applicant operational creditor on 02/03/204.
7.	Estimated date of closure of insolvency resolution process	28/08/2024 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hardev Singh Regd. No. IBBI/IPA-002/IP-N00177/2017-18/10449
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>ADDRESS:</b> 101, PLOT NO. 6, LSC, VARDHMAN RAJDHANI PLAZA, NEW RAJDHANI ENCLAVE, DELHI- 110092.  <b>EMAIL ADDRESS:</b> singh_hardev@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>ADDRESS:</b> 101, PLOT NO. 6, LSC, VARDHMAN RAJDHANI PLAZA, NEW RAJDHANI ENCLAVE, DELHI- 110092.  <b>EMAIL ADDRESS:</b> cirpesaplling@gmail.com
11.	Last date for submission of claims	15/03/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at this stage
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: for downloading relevant forms <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Physical address: not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ESAPLLING PRIVATE LIMITED on 01/03/2024.





The creditors of ESAPLLING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 15/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, (not applicable) shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 (not applicable) to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : HARDEV SINGH



Interim Resolution Professional  
Regd. No. IBBI/PA-002/IP-N00177/2017-18/10449

Date:-02/03/2024  
Place : Delhi